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14.44 hrs.

Title: Regarding rejecting award relating to revision of pay scales of Stenographers, Grade 'D'. (Resolution adopted)

SHRIMATI VASUNDHARA RAJE (THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE): I beg to move

"That this House approves the proposal of the Government to reject the Award given on 30 July, 1998 by the Board of Arbitration in C.A. Reference No. 11 of 1992 relating to upward revision of Pay scales of Stenographers Grade "D" of Central Secretariat Stenographers' Service w.e.f. 6 December, 1991, in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 32.36 crores in payment of arrears upto December, 1999 and a recurring expenditure of Rs. 6.45 crores per annum, will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy and principles of social justice."

A statement giving the reasons and rationale for rejection has been placed on the Table. Considering the various implications, including additional financial burden, repercussion on other Departments, injustice to other categories of Government servants similarly placed, Government has not found it implementable and the Government does not have any alternative but to recommend rejection of the Award.

I request the House to approve the Resolution.

MR. CHAIRMAN: Hon. Members, I have to inform the House that Shri Basu Deb Acharia and Shri G.M. Banatwalla have given notices of amendments to the Resolution moved by Shrimati Vasundhara Rajee. Shri Basu Deb Acharia is absent and Shri B.M. Banatwalla is also absent.

The question is:

"That this House approves the proposal of the Government to reject the Award given on 30 July, 1998 by the Board of Arbitration in C.A. Reference No. 11 of 1992 relating to upward revision of Pay scales of Stenographers Grade "D" of Central Secretariat Stenographers' Service w.e.f. 6 December, 1991, in terms of Para 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the implementation of the Award which involves an expenditure of over Rs. 32.36 crores in payment of arrears upto December, 1999 and a recurring expenditure of Rs. 6.45 crores per annum, will lead to diversion of scarce resources from development expenditure to non-productive expenditure and will thus adversely affect the national economy and principles of social justice."

The motion was adopted.

SHRI HANNAN MOLLAH (ULUBERIA): Sir, there is no business before the House now.

MR. CHAIRMAN : Shall we adjourn and meet again at 3 p.m.?

SHRI ANADI SAHU (BERHAMPUR, ORISSA): Sir, the Private Members' Business may be preponed instead of adjourning the House.

SHRI RAMESH CHENNITHALA (MAVELIKARA): Sir, it would be better to prepone the time of the Private Members' Business instead of adjourning the House.

